

(13)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO.1171 of 1993

DATE OF JUDGMENT: 28th September, 1993

BETWEEN:

1. P. Shanker
2. N. Bhaskar Reddy
3. C. Madhusudhan
4. B. Pandurangam
5. M. Nagabhushanam

.. Applicants

1. The Telecom District Engineer,
Nizamabad.
2. The Telecom District Manager,
Karimnagar.
3. The Telecom District Manager,
Mahaboobnagar District.
4. The Director General,
Department of Telecommunications,
New Delhi.

.. Respondents

HEARD:

COUNSEL FOR THE APPLICANTS: Mr. Krishna Devan, Advocate

COUNSEL FOR THE RESPONDENTS: Mr. N.R. Devaraj, Sr. CGSC

CORAM:

HON'BLE SHRI JUSTICE V. NEELADRI RAO, VICE CHAIRMAN

HON'BLE SHRI P.T. THIRUVENGADAM, MEMBER (ADMN.)

JUDGMENT

(AS PER HON'BLE SHRI P.T. THIRUVENGADAM, MEMBER (ADMN.))

The applicants were working as Technicians in the Nizamabad Telecom District and were selected as Phone Inspectors through the departmental examination held in the year 1989-90. Prior to promotion, all of them were

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underwent Phone Inspector (Theoretical) Training in CTTC, Kakinada from 16.4.1990 to 15.10.1990. Thereafter, all the applicants except the 5th applicant, underwent practical training in places other than their headquarters viz., at Kamareddy, Korutla, Jagtiyal, Gadwal during the period from 17.10.1990 to 16.12.1990. During the training away from the headquarters, they were not provided with the Boarding and Lodging facilities by the respondents. Question of ~~xxx~~ provision of such facility where the training is ^{as Headquarters} at the same place does not arise. It is the case of the applicants that they have not been granted the daily allowance for the training period wherever such training is away from the headquarters. This OA has been filed for a declaration that the applicants are entitled for the grant of daily allowance for the theoretical training at CTTC, Kakinada and for the practical training in the case of the applicants 1 to 4.

2. Heard Shri Krishna Devan, learned counsel for the applicants and Shri N.R. Devaraj, learned Senior Standing Counsel for the respondents. In a similar case filed, in OA 757/93 dated 9.9.1993 before this Bench, an order had been passed allowing the payment of the daily allowance for the period of 180 days for the periodical training and for a period of about 30 days for the practical training as applicable in that case. For the reasons stated therein, we pass similar order in this OA also as under:-

3. Accordingly, this OA is disposed of with a direction that the applicants are entitled for the grant of daily allowance for the period ~~of~~ ^{not exceeding} 180 days for the theoretical training at CTTC, Kakinada and ~~for the practical training~~

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the applicants 1 to 4 are eligible for the daily allowances for the periods of practical training also at the respective places. The bills have to be passed within six months from the date of receipt of this order, if they have already been submitted by the applicants. If the applicants have so far, not submitted the bills, bills should be passed within six months from the date of receipt of the same from the applicants provided the applicants submit the bills within two months from today.

4. The OA is ordered accordingly at the admission stage. No costs.

f. J. L
(P.T. THIRUVENGADAM)
MEMBER (ADMN.)

Neladri
(V. NEELADRI RAO)
VICE CHAIRMAN

DATED: 28th September, 1993.

vsn

8/10/93
Deputy Registrar (J)

To

1. The Telecom District Engineer, Nizamabad
2. The Telecom District Manager, Karimnagar.
3. The Telecom District Manager, Mahaboobnagar Dist.
4. The Director General, Dept. of Telecommunications, New Delhi.
5. One copy to Mr. Krishna Devan, Advocate, CAT. Hyd.
6. One copy to Mr. N. R. Devraj, Sr CGSC. CAT. Hyd.
7. One copy to Library, CAT. Hyd.
8. One spare copy.

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TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH, HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

~~AND~~

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

~~AND~~

THE HON'BLE MR.P.CHANDRASEKHAR REDDY
MEMBER(JUDL)

~~AND~~

THE HON'BLE MR.P.T.TIRUVENGADAM:M(A)

Dated: 28 - 9 - 1993

ORDER/JUDGMENT:

M.A./R.A./C.A.No.

in

O.A.No. 1171/53

T.A.No. (W.P.)

Admitted and Interim directions
issued

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

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Adde 510/3

